

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 19th day of August, 1998

CIVIL CONTEMPT PETITION NO. 24 OF 1998

IN

ORIGINAL APPLICATION NO. 1130 OF 1995

CORAM :-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. SKI Naqvi, J.M.

Sahdeo Ram S/o Shri Banwari Ram,
Ex. Dy. O.S. in the Office of
General Manager, Govt. Opium and Alkied
Works Undertaking, Ghazipur.

(SRI Anand Kumar/SRI CP Gupta, Advocates)

.... Applicant

versus

Prem Chandra,
General Manager,
Government Opium and Alkied Works Undertaking,
Ghazipur.

(Km. Sadhna Srivastava, Advocate)

.... Opp. Party

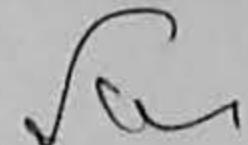
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By Hon'ble Mr. S. Dayal, A.M.

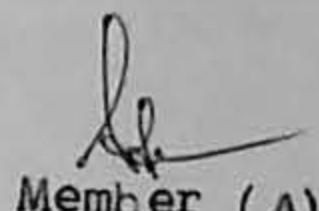
This contempt petition was filed for initiating
contempt proceedings against the Opp. Party for deliberately
disobeying the order passed in OA No. 1130/95 directing the
opp. party to consider the applicant as fit for crossing
of E.B. with all consequential benefits from 01-03-88.
The Opp. Party has filed a counter reply in which it has
been mentioned that the amount of Rs. 26,150/- which was
arrears to the applicant, has been paid on 13-4-98 vide
Cheque No. A/28 790655 dt. 6-4-98. The final pension
has also been allowed to the applicant. Thus, the
order stands fully complied with. Learned counsel for
the applicant accepts this position. Therefore, no

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case for contempt is made out. There is some delay in complying with the order but as the delay has been explained by the respondent in the counterreply. Therefore, notices issued to the Opp. Party stand discharged and the case is consigned to record.



Member (J)



Member (A)

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